

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-108/2011(Pt.)/814/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Registrar,
Gauhati high Court,
Kohima Bench, Kohima.

Dated Guwahati, 16th February, 2022.

Sub:- Casual leave.

Ref:- Your note dated 15.02.2022

Sir,

With reference to the above, I am directed to inform you that Shri Inalo Zhimomi, Principal District & Sessions Judge, Dimapur, Nagaland, has been granted **casual leave for two days on 15.02.2022 and 16.02.2022**. The Principal Judge, Family Court, Dimapur shall remain in charge his Court and office during Shri Zhimomi's absence.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo No.HC.VII-108/2011(Pt.)/815/. dtd. --- 16.02.2022
Copy to:

1. Shri Inalo Zhimomi, Principal District & Sessions Judge, Dimapur, Nagaland .
2. The Principal Judge, Family Court, Dimapur, Nagaland.
3. The Project Manager, Gauhati High Court, Guwahati.

S.P. 16/2/22
JT.REGISTRAR (VIGILANCE)

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